

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324
IA-2519/2022, IA-5247/2021
IN
IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra	Petitioner/Applicant
Vs.		
AGL Televentures Private Limited	Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 01.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to
30.05.2024.

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)